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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)
.....

NEW DELHI: THE 28 TH July, 1972

NOTIFICATION
INCOME - TAX

No. 146(F.No. 404/235/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Joginder Singh who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 161 (F.No. 404/26/71-ITCC) dated 29th May, 1971 shall come into force with immediate effect.

Sd/-
(A.K. Nasta)

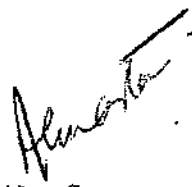
Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 146 (F.No. 404/235/72-ITCC) :

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